

ITEM NO.7

COURT NO.3
(HEARING THROUGH VIDEO CONFERENCING)

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONMT. PET.(C) Nos.209-210/2021 in C.A. Nos.9697-9698/2014

HARI PRAKASH SHUKLA & ANR.

Petitioner(s)

VERSUS

PRAKHAR MISHRA & ANR.

Respondents/
Alleged Contemnors

(FOR ADMISSION; and, IA No.34112/2021 - FOR EXEMPTION FROM FILING O.T.)

Date : 26-03-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Tripurari Ray, Advocate
Mr. Anil Kaushik, Adv.
Mr. Abhishek Mishra, Adv.
Ms. Shashi Sharma, Adv.
Ms. Arunima Dwivedi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable on 26.04.2021.

Dasti service, in addition, is permitted.

In case the response to the present contempt petitions is filed on or before 24.04.2021, the alleged contemnors need not remain personally present in the Court.

(MUKESH NASA)
COURT MASTER

(VIRENDER SINGH)
BRANCH OFFICER